

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2105
ANSWERED ON:06.12.2012
RESERVATION FOR SCS STS
Rawat Shri Ashok Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the steps being taken by the Union Government to make provision for reservation to the people belonging to Scheduled Castes/Scheduled Tribes (SCs/STs) in proportion to their percentage of population in Lok Sabha, Legislative Assemblies, services, educational institutes and other organisations and corporations etc.;

(b) the details of requests received by the Government till date from representatives of people and other organisations in this regard; and

(c) the action taken or likely to be taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Unstarred Question No.2105 for answer on the 6th December, 2012.

(a) to (c) : The Hon`ble Supreme Court in Writ Petition (Civil) No. 540 of 2011, Virendra Pratap & another Vs Union of India vide its judgment dated the 10th January, 2012 [2012 (1) SCALE 1741 has directed the Election Commission of India to consider the case of the Schedule Tribes which had been included in the list of the Scheduled Tribes by virtue of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002, as indicated in the petition, and to take appropriate steps for their representation in the Lower Houses, both in Parliament as well as in the State Legislative Assembly.

The Election Commission has desired that a legislation may be enacted on the lines of the Scheduled Castes and the Scheduled Tribes Order (Amendment) Act, 1976, specifically empowering the Election Commission to carry out re-adjustment of seats for the Scheduled Castes and Scheduled Tribes in the light of revised population figures of the Scheduled Castes and Scheduled Tribes, as may be ascertained and determined by the Census Commissioner with reference to 1st March, 2001, after taking into account the population figures of the castes and tribes which have been declared as the Scheduled Castes and the Scheduled Tribes after publication of 2001 Census. The matter is being examined.

The information regarding reservation in educational institutes and other organizations and corporations etc. as per percentage of their population and the representations received in this regard from the representatives of the people and organizations till date is not available in the Ministry of law and Justice.